

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 683
TO BE ANSWERED ON FEBRUARY 06, 2025**

PROJECTS UNDER SCM IN THE TIRUPATI

NO. 683. SHRI MADDILA GURUMOORTHY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the status of projects under Smart Cities Mission (SCM) in Tirupati;**
- (b) the steps taken to address urban housing by the Government amidst urbanization programmes;**
- (c) whether the Government has introduced any schemes or policies to increase urban mobility and public transport reliability in the SCM; and**
- (d) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) As per the information provided by the Tirupati smart city, work orders have been issued in 104 projects amounting to a total of ₹2,083 crore under Smart Cities Mission (SCM), of which 79 projects amounting to ₹1,611 crore have been completed and remaining 25 projects amounting to ₹472 crore are under implementation.**
- (b) To address urban housing, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of the States/ Union Territories by providing central financial assistance under Pradhan Mantri**

Awas Yojana - Urban (PMAY-U) since June 25, 2015 with the aim of providing all-weather pucca houses equipped with basic amenities to all eligible urban beneficiaries. The scheme operates through four verticals- Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR), and the Credit Linked Subsidy Scheme (CLSS), as per the eligibility criteria outlined in the scheme guidelines. Mission Period was up to 31.03.2022 which has been extended up to 31.12.2024 only to complete all the sanctioned houses without changing funding pattern and implementation methodology of the scheme. CLSS vertical has not been extended beyond 31.03.2022.

- (c) & (d) Government of India's policy and strategy for Indian Urban Development follows the provisions as laid down in the Constitution of India. It is pertinent to mention here that 'Land' and 'Colonization' are State subjects. Further, as per the 12th Schedule of Indian Constitution (Article 243W), Urban Planning including Town Planning is the responsibility of Urban Local Bodies (ULBs)/ Urban Development Authorities.**

Government of India supplements the efforts of the State/UT Governments through schematic interventions/ advisories and formulating policies, viz., National Urban Transport Policy, 2006, Metro Rail Policy, 2017 and Transit Oriented Development Policy, 2017, in order to plan and implement the urban transport systems in most sustainable and viable manner. About 1011 km of metro rail lines have become operational and another 979 km of metro rail lines are under construction in various cities. Metro Rail System is a pollution free and energy efficient Mass Rapid Transit System (MRTS) which helps significantly in improving quality of life in urban areas by providing fast, safe, comfortable, punctual and reliable transport systems. Expansion of the MRTS network is not only enhancing employment and business opportunities but also becoming a lifeline of urban population by way of providing better mobility.

In addition, under Smart Cities Mission, 1,579 projects amounting to ₹ 37,304 crore (90% of the total projects outlay) have been completed in urban mobility sector. These projects range from smart roads, multilevel car parking, promotion of pedestrian pathways, cycle tracks, Intelligent Traffic Management System etc.
